

up offices, hangers etc. private airlines have to pay at specified rates, which is determined, keeping in view the cost of development. The rates vary from airport to airport.

(e) and (f) The rates are revised, whenever necessary.

(g) Does not arise.

Mahila deposit scheme for women

840. SHRI BHUPINDER SINGH MANN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Government have launched a Mahila deposit scheme for women recently;

(b) if so, the progress made in regard to that, with State-wise details thereof;

(c) the contribution of the State and the Central Government thereto; and

(d) what are the other welfare schemes/incentives provided for welfare of the women in country?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN AND CHILD

DEVELOPMENT) (KUMARI VIMLA VERMA): (a) Yes, Sir. The Government have launched a scheme of Mahila Samridhhi Yojana (MSY) on 2nd October, 1993.

(b) Statement is enclosed (see below).

(c) On a deposit upto Rs. 300/- by an adult rural woman, with a lock-in period of one year, Central Government contributes an interest of 25% limited to a maximum amount of Rs. 75/- per account. No contribution from state government has been envisaged under the scheme.

(d) The other welfare, development and supportive schemes for the women in the country are Hostels for Working Women, Indira Mahila Yojana, Socio-economic Programme, Awareness Generation Projects, Employment and Income generation Programme, Vocational Training Programmes for Women, Training of Rural Youth for self-employment, Integrated Rural Development Programme, Development of Women and Children in Rural Areas, Rashtriya Mahila Kosh, Condensed Courses for women and support to Training and Employment Programme.

Statement

Statement referred to part (b) of Rajya Sabha Unstarred Question No. 840 for 7.3.1996 regarding Mahila Deposit Scheme for Women.

Sl.No.	Name of the State/UT	No. of Accounts (In lakhs)	Amount deposited (Rs. in Crores)
1.	Andhra Pradesh	21.144	22.77
2.	Arunachal Pradesh	0.027	0.03
3.	Assam	13.089	7.94
4.	Bihar	3.955	4.20
5.	Delhi	0.034	0.07
6.	Gujarat	5.480	9.25
7.	Haryana	3.048	4.86
8.	Himachal Pradesh	1.094	2.66
9.	Jammu & Kashmir	0.373	0.57
10.	Karnataka	10.975	14.38
11.	Kerala	4.485	5.25
12.	Madhya Pradesh	22.979	11.69

Sl.No.	Name of the State/UT	No. of Accounts (In lakhs)	Amount deposited (Rs. in Crores)
13.	Maharashtra	6.136	10.36
14.	Manipur	0.089	0.07
15.	Meghalaya	0.026	0.02
16.	Mizoram	0.097	0.12
17.	Nagaland	0.018	0.04
18.	Orissa	5.001	6.13
19.	Punjab	4.149	5.22
20.	Rajasthan	3.537	5.41
21.	Sikkim	0.100	0.08
22.	Tamil Nadu	20.754	14.33
23.	Tripura	0.224	0.26
24.	Goa	0.301	0.47
25.	Uttar Pradesh	16.117	20.28
26.	West Bengal	3.908	6.45
27.	Andaman & Nicobar	0.039	0.06
28.	Chandigarh	0.086	0.06
29.	Dadra & Nagar Haveli	0.020	0.04
30.	Daman & Diu	0.012	0.03
31.	Lakshadweep	0.014	0.02
32.	Pondicherry	0.183	0.12
Total		147.465	153.20

Grant of Air taxi licences

841. SHRI VAYALAR RAVI: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of applications received from the private agencies for Air taxi licences so far;

(b) how many licences have been granted so far;

(c) how many applications are pending; and

(d) the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) to (d): 7 Scheduled and 19 Air Taxi Operators are at present operating in the private sector. In addition, No Objection Certificate have been issued to 30 new applicants to commence services. Consideration of proposals for grant of permission to commence air services is an on-going process.

Broadly the applications are pending on account of inadequacy of necessary information, aircraft type not conforming to Government Policy, non-submission of security programme, non-acceptability of base of operation, etc.

Foreign/NRI Assistance to States for health care

842. SHRI A. AUSTIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether some State Governments have sought assistance from foreign countries and NRIs for the improvement of hospitals in their States;

(b) if so, the details thereof; and

(c) the assistance provided to the State Governments during 1995-96 for the health care schemes, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND THE MINISTER OF WATER RESOURCES